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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATION

The 1st December 1943

No. 3905-C.—The following notifications by the Government of the United Provinces are republished for general information.

By order of the Governor
J. BOWSTEAD
Chief Secretary to Government

MISCELLANEOUS

Lucknow, 19th November 1943

No. 1822-Z/VIII.—In exercise of the powers conferred by section 99-A of the Criminal Procedure Code the Governor is pleased to declare the book in Hindi entitled "Vidrohini" (pages 132) written by Prahlad Pandeya "Shashi" printed by Bhupendra Nath Trivadi at the Universal Directories Printing and Publishing Works, 294-A Kalbadevi Road, Bombay No. 2 and published by the Yuga Pravartak Granthmala Karyalaya, Lodhipura No. 1, Indore City, every copy thereof and all other documents containing copies, reprints and translations of or extracts

from the said document, forfeited to His Majesty, on the ground that the said book contains matter the publication of which is punishable under sections 124-A and 153-A of the Indian Penal Code.

D. S. BARRON
Secretary

Lucknow, 19th November 1943

No 1822-Z(2)/VIII.—In exercise of the powers conferred by section 99-A of the Criminal Procedure Code the Governor is pleased to declare the book in Hindi entitled "Tufan" (pages 59) written by Prahlad Pandeya "Shashi" printed at the Shri Umed Press, Rampura Bazar, Kotah, Rajputana and published by the Yuga Pravartak Granthmala Karyalaya, Lodhipura No. 1, Indore City, Central India, every copy thereof and all other documents containing copies, reprints and translations of or extracts from the said document, forfeited to His Majesty on the ground that the said book contains matter the publication of which is punishable under sections 124-A and 153-A of the Indian Penal Code.

By order
D. S. BARRON
Secretary

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATION

The 7th December 1943

No. 10778-S.T.—The following notifications issued by the Government of India, in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 6th November 1943

No. F. 22(8)-CS(C)/43—In pursuance of clause (a) of section 2 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), the Central Government is hereby pleased to declare the articles and things specified in the schedule annexed hereto, to be articles or things to which the said Ordinance does not apply :—

SCHEDULE

Aviation Spirit
Motor Spirit
Solvent Oil
Mineral Turpentine
Kerosene
Jute Batching Oil
High Speed Diesel Oil
'Black Oil' i.e. Diesel oil, Marine Diesel oil and Furnace oil.
Lubricating Oils, Motor Oils and greases
Candles
Wax
Stearine
Sheltox
Bitumen

R. A. MAHAMADI
Deputy Secretary

New Delhi, 3rd November 1943

No. 1243-C. G. (C.S).—In exercise of the powers conferred upon me by section 12 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby direct all dealers including importers of the classes specified in the schedule annexed hereto to submit to the office of the Controller General of Civil Supplies, New Delhi, information regarding—

(i) stocks held by them as on the 15th November 1943 so as to reach the said office on or before the 1st December 1943 and

(ii) landed cost, in accordance with the following instructions :—

(1) While submitting the information regarding stocks, the person should state clearly whether the information is as regards the business done by him as a dealer or as an importer. If he is a dealer, he should state whether he is a wholesaler or a retailer.

(2) If he is an importer, he should state when and where and whence the article was imported, what the landed cost was, what customs duty was paid and to whom the article was sold and at what price; true copies of shipping documents together with clearing agents bills and receipts must be submitted.

(3) If he is not an importer, he should state the source of the article, i.e., the importer or other merchant from whom he obtained his stocks, what price was paid and when the transaction took place.

4. Records of all sale and purchase transactions should be maintained with effect from the 15th November 1943. There shall be separate records for sales and for purchases. The records shall state, among other things, date of transaction, description of article, name of seller or purchaser (bulk transactions only), price at which sale or purchase was made and whether delivery was made or taken.

SCHEDULE

1. Boot polishes (imported)
2. Crockery (imported)
3. Cutlery (imported)

C. C. DESAI
Controller-General, Civil Supplies

ERRATUM

At page 251 of Part IV of the *Orissa Gazette*, dated the 26th November 1943 read "Price Control Officer, Orissa" for "Controller of Supply and Transport, Orissa" specified in column 2 against item 8 of column 1 of the Schedule annexed to the notification No. II-SC(17)/43, dated the 21st September 1943 of Government of India, Department of Food, republished in Government of Orissa, Supply and Transport Department notification No. 10017-G-9/43-S. T., dated the 24th November 1943.

C. S. JHA
Secretary to Government